Sl. No.	States/UTs	Operational CRS
19.	Nagaland	Nil
20.	Odisha	9
21.	Punjab	3
22.	Rajasthan	8
23.	Sikkim	Nil
24.	Tamil Nadu	29
25.	Telangana	6
26.	Tripura	Nil
27.	Uttarakhand	9
28.	Uttar Pradesh	22
29.	West Bengal	2
Union Territories		
30.	Andaman and Nicobar Islands	Nil
31.	Chandigarh	3
32.	NCT of Delhi	6
33.	Dadra and Nagar Haveli	Nil
34.	Daman and Diu	Nil
35.	Lakshadweep	Nil
36.	Puducherry	3
	GRAND TOTAL	191

SOP for VVIP events

2077. SHRI AVINASH PANDE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Ministry has finalized the draft of the Standard Operating Procedure (SOP) for coverage of VVIP events;

(b) whether Government has put in place any mechanism to prevent and detect deviations from Standard Operating Procedures; and

(c) if so, the details thereof and if not, the details of other measures being taken to ensure that there are no errors involved in disseminating information?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (c) Prasar

Bharati has informed that a Standard Operating Procedure (SOP) for coverage of VVIP events, including mechanism to detect and prevent deviation from SOPs, is in vogue in AIR and Doordarshan. There is hardly any room for errors as these comprehensive guidelines are given widest possible dissemination and are scrupulously adhered to by all concerned across the network.

Prasar Bharati follows well established procedure for VVIP coverage which *inter-alia* includes liasoning with the office of VVIP, tying up with agencies involved including Ministry of External Affairs in cases of foreign coverages, identifying and sending the appropriate number of camera teams and Reporters and telecasting the coverages either as LIVE, Deferred LIVE or in subsequent bulletins depending on news value, time differences and other news fall of the day.

Piracy of commercial films

2078. SHRI VIJAY GOEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is aware of the piracy of commercial films *via* fake and unauthorized CDs, online uploads etc;

(b) if so, the details of such incidents and the action taken by Government for prevention of such incidents; and

(c) if not, the steps Government is taking to collect data on this issue?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL RAJYAVARDHAN SINGH RATHORE): (a) to (c) Government is aware of issues arising out of piracy of films. Copy Right Act 1959 as amended in 2012 provides civil/criminal remedies against Copyright violation. Ministry of Human Resource Development has constituted Copyright Enforcement Advisory Council (CEAC) to review the progress of enforcement of the Copyright Act, 1957 periodically and to advise the Government from time to time on measures towards improving the enforcement of the Act. At the behest of CEAC, Copyright Enforcement/IPR Cell have been created in States/UTs and Nodal Officers designated to deal with Copyright enforcement/IPR matters.

FM channels in the country

2079. SHRI N. GOKULAKRISHNAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of existing FM channels in the country, State-wise;